

As a result of these measures and other relevant factors influencing the domestic prices of sugar, the sugar prices have declined as shown below:-

Date	Ex-mill prices of S-30 grade of sugar.Retail price in Delhi		
	(in Rs. Per quintal)		(in Rs. per kg.)
	Maharashtra	U.P.	Delhi
15.01.2010	3650-3670	3890-3940	47.00
01.02.2010	3825-3845	4090-4240	43.00
15.02.2010	3390-3440	3650-3690	43.00
02.03.2010	3050-3150	3440-3470	41.00
08.03.2010	2950-3100	3290-3340	38.00

(c) The Central Government takes appropriate decisions at appropriate time keeping in view the interest of various stake holders viz., sugarcane farmers, industry and consumers.

#### Quality control of mineral water

†1739. SHRI BALAVANT ALIAS BALAPTE:

SHRI SHREEGOPAL VYAS:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of companies involved in the manufacture and sale of bottled/mineral water;
- (b) whether Government has set up any regulatory body to ensure the quality control of bottled water;
- (c) if so, the details thereof;
- (d) whether Government has received any complaints regarding manufacture and sale of sub-standard mineral water;
- (e) if so, the details thereof in respect of each year of the last three years and the current year along with action taken in this regard, year-wise and State-wise; and
- (f) the number of persons held accountable in such cases and the action taken against them, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The number of companies (licensees of Bureau of Indian Standards) engaged in manufacture of Packaged Drinking Water and Packaged Natural Mineral Water are 2395 and 16 respectively.

†Original notice of the question was received in Hindi.

(b) and (c) Packaged Drinking Water and Packaged Natural Mineral Water were brought under mandatory certification vide Gazette Notification GSR 760(E) and GSR 759(E) dated 29 September, 2000 respectively issued by Ministry of Health and Family Welfare under the Prevention of Food Adulteration Rules, 1955. Food Safety and Standards Authority of India (FSSAI) is the regulatory authority in this regard.

(d) No complaint has been received by BIS regarding the manufacture and sale of sub-standard Natural Mineral Water by misusing ISI Mark. The implementation of the Prevention of Food Adulteration (PFA) Act and Rules framed thereunder is carried out by the State/Union Territory Governments who take action in case of any violation of the PFA Rules, 1955. No data is maintained centrally.

(e) and (f) Do not arise.

#### **Import of a adulterated food products**

1740. SHRI PRAKASH JAVADEKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that import of adulterated food products is continuously increasing in the country;

(b) if so, the details thereof;

(c) the steps taken by Government in this regard;

(d) whether Government has set up any monitoring system to stop this; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Information is being collected.

#### **Prevention of ragging**

†1741. DR. PRABHA THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of cases of ragging in educational institutions in different States of the country that have come to light during last year;

(b) whether the number of cases of ragging in educational institutions has come down;

(c) if so, the percentage of decrease; and

(d) whether present law to prevent ragging is adequate or there is need to formulate more stringent laws in this regard so that prevention of inhuman crimes in the name of ragging can be ensure alongwith the details thereof?

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†Original notice of the question was received in Hindi.